

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

6

OA.No.1995 of 1995

Dated New Delhi, this 21st day of August, 1996.

HON'BLE SHRI A. V. HARIDASAN, VICE CHAIRMAN (J)
HON'BLE SHRI K. MUTHUKUMAR, MEMBER (A)

Chand Singh
S/o Shri Lehri Singh
R/o H.No.53
Village & P.O. Alipur
DELHI-110036.

... Applicant

By Advocate: Shri Rishi Prakash

versus

1. Union of India
Through the Chief Secretary
Government of National Capital
Territory of Delhi.
2. The Director of Education
Directorate of Education
Government of National Capital
Territory of Delhi
Old Secretariat
DELHI. ... Respondents

By Advocate: Shri R. N. Pandita

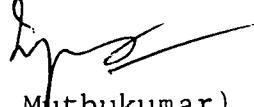
O R D E R (Oral)

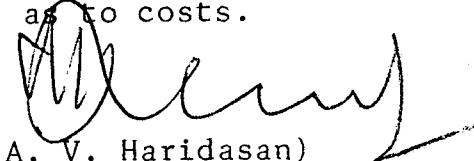
Shri A. V. Haridasan, VC(J)

In this application filed under Section 19 of the Administrative Tribunals Act, 1985 the applicant who has been working as a Lab. Assistant with effect from 20.1.1989 on ad hoc basis, has prayed that the respondents may be restrained from reverting the applicant from the post of Lab. Assistant to that of Peon or any other Group 'D' post and, for the consequential benefits.

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2. The respondents in their reply have taken a preliminary objection that the OA is premature in nature as no order of reversion has yet been issued. Taking note of this preliminary objection, the learned counsel for the applicant seeks permission to withdraw this application to seek proper relief if he is aggrieved by any action taken by the respondents which is prejudicial to his interest. Giving that liberty to the applicant, the application is dismissed as withdrawn. There shall be no order as to costs.


(K. Muthukumar)
Member(A)


(A. V. Haridasan)
Vice Chairman(J)

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